ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED

(formerly known as OAIS Auto Financial Services Limited)
(A Subsidiary of ORIX Auto Infrastructure Services Limited)
Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059
Tel.: + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549
Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

POSSESSION NOTICE
[RULE 8(1) SECURITY INTEREST (ENFORECEMENT) RULES, 2002]

Whereas, the undersigned being the authorised officer of **ORIX Leasing & Financial Services India Limited,** under the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, and in exercise of powers conferred by section 13(12) of the said act read with rule 9 of THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 issued a notice dated **13.10.2023** calling upon **Joseph Babu Gandrala, V Kavideepika, Sarojini Gandrala, M/s Joseph Coated Sands, Manju Sree Gandrala, Jayasree Gandrala, Raja Sree Gandrala & Vesapogu Manusree** as borrower/ co-borrowers/ mortgagers to repay the amount mentioned in the notice being **Rs. 28,83,200.98/- (Rupees Twenty Eight Lac Eighty Three Thousand Two Hundred and Ninety Eight Paise Only)** within 60 days of the receipt of the said notice together with further interest and other charges from the date of demand notice till the date of payment/realization.

1.The borrowers and co-borrowers despite being served with the said notice and having failed to repay the entire notice amount together with further interest and other charges, notice is hereby given to the borrowers and public in general that the undersigned has taken **symbolic possession** of the property described here in under in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 9 of the said rules on **26th Day of December 2023**.

2.The borrowers and co-borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of notice of **Rs. 28,83,200.98/- (Rupees Twenty Eight Lac Eighty Three Thousand Two Hundred and Ninety Eight Paise Only)** together with further interest and other charges from the date of demand notice till the date of payment/ realization.

Description Of The Property

All That Piece And Parcel Of Door No. 70-2-19, S. No. 190/8, Municipal Ward No. 32c, Fifth Floor (pent House), Subhadarshi Towers, Block No. 11, Revenue Ward No. 11, Old Assess No. 261899, Assess No. 1073132102, Situated At Donka Road, Patamata, Vijayawada, Undervijayawada Municipal Corporation, Krishna District, Andhra Pradesh-520001, Admeasuring 785 Sq. Ft. (765 Sq. Ft. Plinth + Common Area + 20 Sq. Ft. Parking), And Bounded As : **North : Property Of Paladugu Veerabhadra Rao – 89'0", South : Property Of Kilaru Bhaskara Rao– 96'6", East : Municipal Corporation Road (Donka Road) – 89'0", West : Property Of Koneru Nagabhushanam– 87'0"**

Date : 26/12/2023
Place : ANDHRA PRADESH
Loan Account No : LN0000000013942

Yours Faithfully,
Authorised Officer
ORIX Leasing & Financial Services India Limited

TAMILNAD MERCANTILE BANK LTD.

L65110TN1921PLC001908

NARASARAOPET BRANCH: D.No.9-7-40, 9-7-40A & 9-7-41, Arundalpeta, Narasaraopet Branch. Pin-522601. Phone: 08647-220507. Email.id.:narasaraopet@tmbank.in

SALE NOTICE

Notice for intended sale of immovable secured asset under rule 8(6) of security interest enforcement rules, 2002 issued to Borrowers/ Mortgagors/ Guarantors

To, Borrower/ Partners/ Mortgagor/ Guarantor: 1) Mr. Sunkara Veera Venkata Naga Venu Anjaneya Chari, S/o. Veera Bramha Chari, Prop. **M/s.Hema Seshu Medical Agencies,** No.3-6-32/14, Pathuru, Narasaraopet-522601, Andhra Pradesh. **2) Mr. Sunkara Veera Bramha Chari, S/o. Shanmukachari,** No.3-6-32/14, Paturu, Narasaraopet-522601, Andhra Pradesh. **3) Mr. Sunkara Veera Venkata Naga Venu Anjaneya Chari, S/o. Veera Bramha Chari,** No.3-6-32/14, Paturu, Narasaraopet-522601, Andhra Pradesh.

Sub: Notice for Sale

Auction sale of immovable property mortgaged to **Tamilnad Mercantile Bank Limited, Narasaraopet Branch,** under the provisions of the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 for recovery of dues from Borrower/ Guarantor/ Mortgagor:

Whereas the Authorised Officer had issued **Demand Notice dated 07.10.2023** under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 demanding full repayment of dues in respect of the loan accounts mentioned therein. On its non-payment, the Authorised Officer of **Tamilnad Mercantile Bank Limited** in exercise of the powers under Section 13(12) took possession of the secured immovable assets given below under Section 13(4) of the below mentioned secured assets. The same was intimated to you vide letter/ **Possession Notice dated 14.12.2023.**

The total dues of the Bank as on **30.11.2023** in respect of the said account is **Rs.25,34,052.92 (CC- 15,57,612.43 TL- 39,357.00 & Home Loan - 9,37,083.49) (Rupees Twenty Five Lakh Thirty Four Thousand Fifty Two and Paise Ninty Two Only)** Take notice, that if the entire amount as mentioned above along with the subsequent interest and cost is not remitted to the Bank before the date of publication of notice for public auction or inviting quotations or tender from public or private treaty as mentioned below, the secured assets as per the description given below will be sold by undersigned/ Authorised Officer by public auction as provided in sub-rule(5) of rule 8 of the Security Interest (Enforcement) Rules in exercise of the powers under the said Act and as per the terms and conditions set forth hereunder.

As per Rule 6 (2) and 8(6) of The Security Interest (Enforcement) Rules 2002 framed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, **30 days notice** of intended sale is required to be given and hence we are issuing this notice. The amount due as on **30.11.2023** is **Rs.25,34,052.92 (Rupees Twenty Five Lakh Thirty Four Thousand Fifty Two and Paise Ninty Two Only)** with further interest, costs, other charges and expenses thereon.

Please take note that this is **notice of 30 days** and the schedule mentioned properties shall be sold under the Act by the undersigned/ Authorised Officer any time after **30 days.**

The under mentioned property will be sold by public auction for the recovery of **Rs.25,34,052.92** as on **30.11.2023** together with interest and costs.

DESCRIPTION OF THE IMMOVABLE PROPERTIES TO BE SOLD

All parts of land and Building at D.No.355/A of Narasaraopet, T.S.No.193/3, Old Ward No.1, New Ward No.3, Locality No.3, Asst No.1024002743, Door No.3-6-32/14, Pathuru Vegetable Garden Locality, Backside of Current Office, 2nd Line, Pathuru, Narasaraopet Municipality, Guntur District to an extent of land measuring 38.90 sq.yds as per measurement (45.50 sq.yds or 38.04 Sq.mts as per document) and residential building there at to the extent of 289.00 sq.ft each at Ground Floor and First Floor standing in the name of **Mr. Sunkara Veera Brahmachari, S/o. Shanmukachari. Boundires: North:** K Gopal Rao, **South:** Road, **East:** O Venkata Subbarao, **West:** O Venkata Subbarao.

Place: Narasaraopet **Sd/- Authorised Officer**
Date: 18.12.2023 **Tamilnad Mercantile Bank Ltd., For Narasaraopet Branch**

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ISSAR INVESTMENTS (INDIA) PRIVATE LIMITED

1.	Name of the Corporate Person	**Issar Investments (India) Private Limited**
2.	Date of Incorporation of Corporate Person	21/06/2011
3.	Authority Under Which Corporate Person Is Incorporated / Registered	Registrar of Companies, Hyderabad
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U65990TG2011PTC075092
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	H.No. 8-2-334, Serene Chambers, Flat No. W-301& 302, Road No 5, Banjara Hills, Hyderabad - 500034, Telangana
6.	Liquidation Commencement Date of Corporate Person	26/12/2023
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Mr. Sivaram Reddy Rajula IBBI Registration No.: IBBI/IPA-002/IP-N00477/2017-18/11407 Address: Plot No.188, Road No.21-A, Prashasan Nagar,Road No.72, Jubilee Hills, Hyderabad - 500110, Telangana. Mail Id: sivaram@sgpassociates.com Phone: 91- 9848199770; +9140-35945968
8.	Last date for Submission of Claims	24 January 2024

Notice is hereby given that the Issar Investments (India) Private Limited has commenced Voluntary Liquidation on 26 December 2023.

The stakeholders of Issar Investments (India) Private Limited are hereby called upon to submit a proof of their claims, on or before 24 January 2024, to the liquidator at the address mentioned against Item No- 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sivaram Reddy Rajula
Liquidator in the matter of
Issar Investments (India) Private Limited
IBBI Reg No. **IBBI/IPA-002/IP-N00477/2017-18/11407**
Authorisation for Assignment valid till 21/12/2024

Date: 27 December 2023
Place: Hyderabad

छत्तीसगढ़ राज्य सहकारी दुग्ध महासंघ मर्यादित

ग्राम – उरला, पो–बी.एम.वाय.चरोदा, जिला–दुर्ग (छ.ग.)

क्रमांक/3656/छगदुमस/क्रय/2023 दिनांक- 27.12.2023

ICP-MS मशीन प्रदाय एवं स्थापना कार्य हेतु चतुर्थ निविदा सूचना

दुग्ध महासंघ द्वारा एन.पी.डी.डी.–II, योजनान्तर्गत प्रस्तावित 01 नग **ICP-MS** मशीन प्रदाय एवं स्थापना कार्य हेतु चतुर्थ निविदा सूचना आमंत्रित की जाती है, जिसकी निविदा जमा करने की अंतिम तिथि **17.01.2024** निर्धारित है, जिसका विस्तृत विवरण दुग्ध महासंघ की वेबसाइट:–**www.cgcoopdairyfed.in** पर उपलब्ध है।

प्रबंध संचालक

छत्तीसगढ़ राज्य सहकारी दुग्ध महासंघ मर्यादित

ग्राम–उरला, पो–बी.एम.वाय. चरोदा, जिला–दुर्ग, छ.ग.
क्रमांक/3660/छगदुमस/क्रय/2023 दिनांक 27/12/2023

|| बैक्टीरिया एंड सोमैटिक सेल एनालाईजर मशीन प्रदाय एवं स्थापना कार्य हेतु द्वितीय निविदा सूचना ||

दुग्ध महासंघ द्वारा एन.पी.डी.डी.–II, योजनान्तर्गत प्रस्तावित 01 नग बैक्टीरिया एंड सोमैटिक सेल एनालाईजर मशीन प्रदाय एवं स्थापना कार्य हेतु द्वितीय निविदा सूचना आमंत्रित की जाती है, जिसकी निविदा जमा करने की अंतिम तिथि 24.01.2024 निर्धारित है, जिसका विस्तृत विवरण दुग्ध महासंघ की वेबसाइट www.cgcoopdairyfed.in पर उपलब्ध है।

प्रबंध संचालक

छत्तीसगढ़ राज्य सहकारी दुग्ध महासंघ मर्यादित

ग्राम–उरला, पो–बी.एम.वाय. चरोदा, जिला–दुर्ग, छ.ग.
क्रमांक/3652/छगदुमस/क्रय/2023 दिनांक 27/12/2023

|| LC-MS/MS मशीन प्रदाय एवं स्थापना कार्य हेतु चतुर्थ निविदा सूचना ||

दुग्ध महासंघ द्वारा एन.पी.डी.डी.–II, योजनान्तर्गत प्रस्तावित 01 नग **LC-MS/MS** मशीन प्रदाय एवं स्थापना कार्य हेतु चतुर्थ निविदा सूचना आमंत्रित की जाती है, जिसकी निविदा जमा करने की अंतिम तिथि 11.01.2024 निर्धारित है, जिसका विस्तृत विवरण दुग्ध महासंघ की वेबसाइट www.cgcoopdairyfed.in पर उपलब्ध है।

प्रबंध संचालक

छत्तीसगढ़ राज्य सहकारी दुग्ध महासंघ मर्यादित

ग्राम–उरला, पो–बी.एम.वाय. चरोदा, जिला–दुर्ग, छ.ग.
क्रमांक/3654/छगदुमस/क्रय/2023 दिनांक 27/12/2023

|| GC-MS/MS मशीन प्रदाय एवं स्थापना कार्य हेतु चतुर्थ निविदा सूचना ||

दुग्ध महासंघ द्वारा एन.पी.डी.डी.–II, योजनान्तर्गत प्रस्तावित 01 नग **GC-MS/MS** मशीन प्रदाय एवं स्थापना कार्य हेतु चतुर्थ निविदा सूचना आमंत्रित की जाती है, जिसकी निविदा जमा करने की अंतिम तिथि 15.01.2024 निर्धारित है, जिसका विस्तृत विवरण दुग्ध महासंघ की वेबसाइट www.cgcoopdairyfed.in पर उपलब्ध है।

प्रबंध संचालक

BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED

CIN: L24219TG1993PLC015963
Regd. Office: 8-2-269/S/3/A, Plot No. 3, Sagar Society, Road No. 2, Banjara Hills, Hyderabad-500 034.Tel:+ 91-40-42221212 Fax:+91-40-23540444;
Website: www.bhagirad.com; Email: info@bhagirad.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that pursuant to the provisions of Section 110 of Companies Act, 2013 ("the Act) read with Rule 20 & 22 of Companies (Management and Administration) Rules, 2014 read with the General Circulars No. 14/2020 dated April 8, 2020, No. 17/2020 dated April 13, 2020, No. 22/2020 dated June 15, 2020, No. 33/2020 dated September 28, 2020, No. 39/2020 dated December 31, 2020 read with other relevant circulars, including General Circulars No. 10/2021 dated June 23, 2021, No. 20/2021 dated December 8, 2021, No.3/2022 dated May 5, 2022 and No. 11/2022 dated December 28, 2022, General Circular No. 09/ 2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA") read together with such other circulars issued by MCA in this regard (hereinafter collectively referred to as "MCA Circulars") and other applicable provisions of the Companies Act, 2013, if any, and pursuant to other applicable laws, the approval of the members of the company is sought for the following special business by way of a Postal Ballot by voting through electronic means ("remote e-voting").

S. No.	Businesses to be transacted through Postal Ballot	Resolution Type
1.	Appointment of Mr. Suresh Kumar Somani (DIN: 00031096) as a Non-Executive - Non Independent Director of the company;	Special

Pursuant to the MCA circulars, the Company has completed the dispatch of Postal Ballot Notice along with explanatory statement on December 27, 2023, by E-mail to the members whose e-mail addresses are registered with the Company/Depositories and whose names appear in the Register of Members of the Company or Register of Beneficial Owners maintained by the Depositories as on **cut-off date i.e. Friday, December 22, 2023.** A person who is not a Member on the Cut-off date shall treat this notice for information purposes only. In accordance with the Relevant Circulars, the communication of the assent or dissent of the Members would take place through the remote e-voting system only, hard copies will not be sent. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the Cut-Off date i.e., Friday, December 22, 2023.

The Company has engaged the services of National Securities Depository Limited ("NSDL") for providing e-voting facility to its Members. The Notice of Postal Ballot can be downloaded from the Company's website at **https://bhagirad.com/** or website of National Securities Depository Limited ("NSDL) **www.evoting.nsdl.com**. The notice is also displayed on the website of National Stock Exchange of India Limited **(www.nseindia.com)** and BSE Limited **(www.bseindia.com)**, where the shares of the Company are listed.

The remote e-voting period will remain open for the Members for exercising their vote from 9.00 a.m. (IST) on Thursday, December 28, 2023 and ends at 5.00 p.m. (IST) on Friday, January 26, 2024 both days inclusive. Remote e-voting will not be allowed beyond the aforesaid date and time and thereafter it shall be disabled by NSDL.

The Board of Directors of the Company has appointed Sri. Y Ravi Prasada Reddy, Proprietor of M/s. RPR & Associates, Practicing Company Secretaries (M No: FCS - 5783) (CP No: 5360) as 'Scrutinizer' for conducting the postal ballot and e-voting process in a fair and transparent manner. Upon completion of the e-voting process and scrutiny of the votes cast through remote e-voting, the Scrutinizer will submit his report to the Chairman of the Company or any person authorized by him and the results of the Postal Ballot will be announced on or before January 28, 2024. The said result along with the Scrutinizer's Report will be displayed on the Company's website i.e. at **https://bhagirad.com/** , the website of National Securities Depository Limited ("NSDL) www.evoting.nsdl.com and would be intimated to stock exchanges where the shares of the Company are listed. The resolution, if assented by the requisite majority, shall be deemed to be passed on the last date specified for e-voting, i.e. January 26, 2024

Members who have not registered their e-mail addresses with either the Company's RTA or their Depository participant (DP) are requested to register the same with the RTA by following the steps provided under the Instructions for Remote E-Voting, for procuring user id and password and registration of e-mail ids for E-voting for the resolution set out in the Postal Ballot Notice.

Members who have registered their email address and not received Postal Ballot Notice, User-Id and password for remote e-voting, such Member may write to **info@bhagirad.com** from their registered email address to receive the same. For detailed instructions pertaining to e-voting, Members may please refer to the section "Notes" in notice of the postal ballot"

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of **www.evoting.nsdl.com** or call on: 022 - 4886 7000 and 022 - 2499 7000 or send a request to (Smt. Supratim Mitra; Sri. Swapneel Puppala) at **evoting@nsdl.co.in** or write to the Company at **info@bhagirad.com**

For Bhagiradha Chemicals & Industries Limited
Sd/- **Sharanya. R**
Company Secretary & Compliance Officer
M. No: ACS-63438

Place: Hyderabad
Date : 27.12.2023

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES.
NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

(Please scan this QR Code to view the Notice)

exicom

EXICOM TELE-SYSTEMS LIMITED

Our Company was incorporated as "Himachal Exicom Communications Limited", a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation issued by the Registrar of Companies, Punjab, Himachal Pradesh and Chandigarh situated at Jalandhar on May 9, 1994. Our Company was granted a certificate of commencement of business on May 11, 1994, by the Registrar of Companies, Punjab, Himachal Pradesh and Chandigarh situated at Jalandhar. The name of our Company was changed to "Exicom Tele-Systems Limited", pursuant to a resolution passed by our Shareholders on August 6, 2008, and a fresh certificate of incorporation consequent upon change of name issued by the RoC on August 11, 2008. For details of the change in registered office of our Company, see "***History and Certain Corporate Matters – Brief history of our Company***" on page 232 of the DRHP.

Registered Office: 8, Electronics Complex, Chambaghat, Solan, 173 213, Himachal Pradesh, India; **Tel:** +91 179 2230 948
Corporate Office: 3rd Floor, Plot No. 38, Institutional Area, Sector 32, Gurugram 122 001 Haryana, India; **Tel:** +91 124 6615 200
Contact Person: Sangeeta Karnatak, Company Secretary and Compliance Officer; **Tel:** +91 124 6615 200
E-mail: investors@exicom.in; **Website:** www.exicom.in; **Corporate Identity Number:** UG64203HP1994PLC01451

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF EXICOM TELE-SYSTEMS LIMITED ("COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING TO ₹ [●] MILLION, COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 7,400,000 EQUITY SHARES AGGREGATING TO ₹ [●] MILLION ("OFFER FOR SALE") BY NEXTWAVE COMMUNICATIONS PRIVATE LIMITED (THE "PROMOTER SELLING SHAREHOLDER" AND SUCH EQUITY SHARES OFFERED BY THE PROMOTER SELLING SHAREHOLDER, THE "OFFERED SHARES") (THE "OFFER"). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

Potential bidders may note the following:

a) Vinsan Brothers Private Limited ("**Vinsan**"), a member of our Promoter Group has undertaken a transfer of Equity Shares by way of secondary sale ("**Transfer**"), in favour of one our Promoters, NextWave Communications Private Limited ("**NextWave**"), as detailed below:

Date of Transaction/ Transfer	Name of Transferor/ Selling Shareholder	Name of Transferee/ Acquirer/ Allottee	Declaration whether Transferee/Acquirer connected with our Company, Promoters, Promoter Group, Directors, Key Managerial Personnel/Senior Management, Subsidiaries, Group Companies and their respective directors and key managerial personnel	Nature of Transfer	Number of Equity Shares Transferred	Transfer Price per Equity Shares (in ₹)
December 26, 2023	Vinsan Brothers Private Limited	NextWave Communications Private Limited	(i) NextWave is one of the Promoters of our Company. For further details, see "***Promoter and Promoter Group***" on page 259 of the DRHP (ii) NextWave is a shareholder of our Group Companies, HFCL Limited, Exicom Power Systems Private Limited ("**Exicom Power**") and Exicom Energy Systems Private Limited ("**Exicom Energy**") of which Exicom Power and Exicom Energy are its subsidiaries (iii) Anant Nahata, one of our Promoters and our MD and CEO, is a promoter, director and shareholder of NextWave (iv) Anant Nahata, a promoter, director and shareholder of NextWave is on the board of directors of our Subsidiary, Exicom Tele-Systems (Singapore) Pte. Ltd. and our Group Companies, Exicom Power, Exicom Energy and Satellite Finance Private Limited¬ and is also a shareholder of our Group Company, HFCL Limited	Secondary transaction (sale)	8,740,685	141.00

b) Details of the shareholding of Vinsan and NextWave in the Company, prior to and subsequent to the Transfer, are set forth below:

S. No.	Name	Pre-Transfer Shareholding		Post-Transfer Shareholding	
		No. of Equity Shares	Percentage of pre-Offer share capital of the Company (%)	No. of Equity Shares	Percentage of pre-Offer share capital of the Company (%)
I.	NextWave Communications Private Limited	66,014,028	71.45	74,754,713	80.91
2.	Vinsan Brothers Private Limited	12,992,304	14.06	42,51,619	4.60

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER
MONARCH NETWORTH CAPITAL	UNISTONE	SYSTEMATIX GROUP Investments Re-defined	LINK Intime
Monarch Networth Capital Limited 4th Floor, B Wing, Laxmi Towers, G Block, Bandra Kurla Complex, Bandra (East), Mumbai – 400 051 **Tel.:** +91 22 66476400 **E-mail:** projectcharge@mnclgroup.com **Investor grievance E-mail:** mbd@mnclgroup.com **Contact person:** Saahil Kinkhabwala/ Rupali Verma **Website:** www.mnclgroup.com **SEBI Registration:** MB/INM000011013	**Unistone Capital Private Limited** A/ 305, Dynasty Business Park, Andheri-Kurla Road, Andheri East, Mumbai – 400 059, India. **Tel.:** +91 22 46046494 **E-mail:** mb@unistonecapital.com **Investor Grievance E-mail:** compliance@unistonecapital.com **Contact Person:** Brijesh Parekh **Website:** www.unistonecapital.com **SEBI Registration:** INM000012449	**Systematix Corporate Services Limited** The Capital, A-Wing No. 603-606, 6th Floor, Plot No. C-70, G-Block, BKC, Bandra (East), Mumbai- 400 051, Maharashtra, India **Tel.:** +91 22 6704 8000 **E-mail:** mb.ipo@systematixgroup.in **Investor grievance E-mail:** investor@systematixgroup.in **Contact person:** Jinal Sanghvi **Website:** www.systematixgroup.in **SEBI Registration:** INM000004224	**Link Intime India Private Limited** C-101, 1st Floor, 247 Park L.B.S. Marg, Vikhroli West Mumbai 400 083 Maharashtra, India **Tel.:** +91 810 811 4949 **E-mail:** exicom.ipo@linkintime.co.in **Investor Grievance E-mail:** exicom.ipo@linkintime.co.in **Contact Person:** Shanti Gopalkrishnan **Website:** www.linkintime.co.in **SEBI Registration No:** INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **EXICOM TELE-SYSTEMS LIMITED**
On behalf of the Board of Directors
Sd/-
Sangeeta Karnatak
Company Secretary and Compliance Officer

Place: Gurugram, Haryana
Date: December 27, 2023

EXICOM TELE-SYSTEMS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP applicable statutory and regulatory requirements with SEBI and the Stock Exchanges. The DRHP shall be available on the website of the Company at www.exicom.in, the website of the SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., the BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and websites of the BRLMs, i.e., Monarch Networth Capital Limited, Unistone Capital Private Limited and Systematix Corporate Services Limited at www.mnclgroup.com, www.unistonecapital.com and www.systematixgroup.in, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "***Risk Factors***" of the DRHP on page 28. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

Adfactors

HDFC BANK LIMITED

HDFC BANK

Branch: Fourth Floor, MSR Block, Krishe Sapphire, Hitech City Main Road, Madhapur, Hyderabad-500 081
Tel: 040-64807999, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Hein(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sl. No.	Name of Borrower (s) / Guarantor (s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1	**Mr. Bandi Naveen Reddy** (Borrower) **Mrs. Muppa Sravanthi** (Co-Borrower)	**Rs.19,58,286/-** (Rupees Nineteen Lakh Fifty Eight Thousand Two Hundred and Eighty Six Only) due as on **31-JUL-2023***	**04-SEP-2023**	**23-DEC-2023 (Symbolic Possession)**	All that the Flat No: 102, bearing Municipal No:8-3-222/B/7/27/F-102 (D-133) PTIN: 1100885149, in First Floor of "PRABHAT ENCLAVE", admeasuring 610 Square Feet or 56.68 Square Meters, together with proportionate undivided share in land measuring 22 Square Yards, out of measuring 249 Square Yards, or208 Square Meters, in premises bearing Municipal No: 8-3-222/B/7/27 (D-133), in Survey Nos. 11, 12(P), 13, Situated at Madhura Nagar, Yousufguda, Hyderabad-Telangana State, and bounded as under: **North:** Corridor, **South**: Open to Sky, **East:** Flat No.101, **West:** Flat No: 103.
2	**Mr. Patil Tuka Ram** (Borrower)	**Rs. 54,03,247/-** (Rupees Fifty Four Lakh Three Thousand Two Hundred and Forty Seven Only) due as on **31-JUL-2023***	**30-AUG-2023**	**23-DEC-2023 (Symbolic Possession)**	All that the Duplex House No.6-271/AA/142 on Plot No.142, with a built up area of 700.0 Sq.feet in Ground Floor, area of 700.0 Sq.Feet in First Floor of R.C.C., Thus the Total built up area 1400.0 Sq.Feet. or equivalent to 130.06 Sq.Mtrs., and land admeasuring 110.0 Sq.Yards or equivalent to 91.96 Sq.Mtrs., in Survey Nos.271 & 272, (total land admeasuring 8099.29 Sq.Yards), Situated at Nizampet Village and Grampanchayat, Bachupally Mandal, Medchal Malkajgiri District, and bounded by: **North**: Plot No. 143, **South:** Plot No. 141, **East:** 30'-0' Wide Road, **West:** Plot No. 135
3	**Mr. Neelapu Ram Mohan Reddy** (Borrower)	**Rs. 33,29,017/-** (Rupees Thirty Three Lakh Twenty Nine Thousand and Seventeen Only) due as on **31-JUL-2023***	**16-AUG-2023**	**23-DEC-2023 (Symbolic Possession)**	All that the Flat No. 309 in Third floor, of "GREEN VALLEY", in BLOCK – C, having total plinth area 1215 Sq. feet or equivalent to 112.87 Sq. Mtrs., (including common area) and car parking 80 Sq. feet, along with an undivided share of land 48.95 Sq. yards or 40.92 Sq.Mtrs., (Out of 4754.82 Square yards), constructed on Land in Survey No. 69 Part, situated in Kondapur Village, Serilingampally Mandal, Ranga Reddy District and bounded as follows: **North:** Open to Sky, **South:** Open to Sky, **East:** Corridor, **West:** Open to Sky.
4	**Mr. Gopisetti Venkateswarlu** (Borrower)	**Rs. 32,11,273/-** (Rupees Thirty Two Lakh Eleven Thousand Two Hundred and Seventy Three Only) due as on **31-JUL-2023***	**31-AUG-2023**	**23-DEC-2023 (Symbolic Possession)**	All that Residential Flat bearing No. 201 (in Second Floor), with built up area of 1040 Sq.feet or equivalent to 96.619 Sq. Mtrs., (including Common Area and Car Parking), along with an undivided share of land admeasuring 53 Sq. yards (out of 322.79 Sq. yards), constructed in Demolished House No. 5-5-33/35/10, on Plot No. 10, in Survey Nos. 442, 444, 445, 448 and 449, of "LOTUS BLISS", situated at Vignanpur Colony Layout, Kukatpally Village, Balnagar Mandal, under GHMC Kukatpally Circle, Ranga Reddy District and bounded by: **North:** Open to Sky, **South:** Open to Sky, **East:** Corridor, Staircase & Lift, **West:** Open to Sky.
5	**Mr. Krishnaiah Loya** (Borrower) **Mrs. Veena Loya** (Co-Borrower)	**Rs. 25,41,275/-** (Rupees Twenty Five Lakh Forty One Thousand Two Hundred and Seventy Five Only) due as on **31-JUL-2023***	**14-AUG-2023**	**23-DEC-2023 (Symbolic Possession)**	All that the Flat bearing No. 401 in Fourth Floor, in the Complex known as "VAISHNAVI RESIDENCY" with a built up area of 1500 square feet or 139.35 Square Meters (including common area and car parking), together with an undivided share of Land admeasuring 55 square yards, (Out of total Land admeasuring 790.62 Square yards), being Constructed on House Nos. 8-4-371/B/52, 8-4-371/B/53 84-371/B/54, on Plot Nos. 98, 99 & 100, in Survey No. 128/1 Part, Each Plot admeasuring 263.54 square yards, Situated at Saradhi Co-Operative Housing Society, Yousufguda Village, Hyderabad, and bounded by **North:** Open to Sky, **South:** Open to Sky, **East:** Corridor, **West:** Open to Sky.
6	**Mr Bheemireddy Sravana Bhaskar Reddy** (Borrower)	**Rs. 14,51,350/-** (Rupees Fourteen Lakh Fifty One Thousand Three Hundred and Fifty Only) due as on **31-MAY-2023***	**28-JUL-2023**	**23-DEC-2023 (Symbolic Possession)**	All that the Flat No. 2-B, (bearing MCH No. 8-3-658/8/2B), in Second Floor, in PTIN No. 1100826526 of "Spurthi Apartments" admeasuring 1100 Square feet equivalent to 102.19 Sq. Mtrs., together with proportionate 1/7th undivided share of land admeasuring 30 Square yards, out of 350 Square yards in premises bearing MCH No. 8-3-658/8, in Survey no. 131, situated at Jayaprakash Nagar, Yellareddyguda, Hyderabad, T.S., and bounded by: **North:** Flat No. 2-A, **South**: Open to Sky, **East**: Open to Sky, **West**: Open to Sky.
7	**Mr K Praveen Kumar** (Borrower)	**Rs. 27,48,647/-** (Rupees Twenty Seven Lakh Forty Eight Thousand Six Hundred and Forty Seven Only) due as on **31-JUL-2023***	**14-AUG-2023**	**26-DEC-2023 (Symbolic Possession)**	All that the Residential Flat No.107, in First Floor, Municipal bearing No.2-4-123/LVR/107 (PTIN No.1020218078), of "LVR's BALAJI NEELADRI" admeasuring 1101 Sft. or 102.28 Sq.mtrs., of Plinth area (including common area with Car Parking area), together with undivided share of land admeasuring 50 Sq.Yds., or 41.8 Sq.Mtrs., out of total land admeasuring 2330.33 Sq.Yds., or 1948.15 Sq.Mtrs., on Plot Nos.115 to 128, in Survey Nos.14 & 15, Situated at Block No.4, Swaroopnagar, Uppal Kalan Village, under G.H.M.C., Under G.H.M.C., Uppal Circle-II, Uppal Mandal, Medchal-Malkajgiri District. **North**: Open to Sky & Lift, **South:** Open to Sky & Staircase, **East:** Corridor, **West:** Open to Sky.
8	**Mr Mallikharajunarao A V** (Borrower)	**Rs. 12,07,328/-** (Rupees Twelve Lakh Seven Thousand Three Hundred and Twenty Eight Only) due as on **31-JUL-2023***	**14-AUG-

ఢిల్లీలో కమ్ముకున్న పొగమంచు

న్యూఢిల్లీ : ఢిల్లీలో పొగమంచు విపరీతంగా కమ్ముకోవడంతో రవాణా సాగడం లేదు. రాజధాని వాసులు రాకపోకలు సాగక తీవ్ర ఇబ్బందులు పడుతున్నారు. విమానాలు, రైళ్ల రాకపోకలకు అంతరాయం ఏర్పడింది . చలి తీవ్రంగా ఉండ దంతో వాతావరణ శాఖ రెడ్ అలర్ట్ జారీ చేసింది.

మీకు, మీ సేవలకు సెల్యూట్

- పౌరులను నొప్పించక సాగండి
- పూంచ్‌లో రక్షణ మంత్రి పిలుపు
- ముగ్గురు మృతి ఘటనపై స్పందన

రాజౌరీ /జమ్మూ : దేశ పౌరులను నొప్పించే చర్యలకు దిగరాదని సైనిక దళాలకు రక్షణ మంత్రి రాజ్‌నాథ్ సింగ్ బుధవారం పిలుపు నిచ్చారు. స్థాని

కంగా ముగ్గురు పౌరులను ఆర్మీ నిర్బంధంలోకి తీసుకుని విచారించే క్రమంలో ఇటీవలే ముగ్గురు పౌరులు మృతి చెందారు. ఈ ఘటన తీవ్ర వివాదాస్పదం అ యింది. బుధవారం ఇక్కడికి వచ్చిన రక్షణ మంత్రి జమ్మూ కశ్మీర్‌లో భద్రతా పరిస్థితిని సమీక్షించారు. తరువాత ఆయన మాట్లాడుతూ సైన్యం దేశ భద్రతకు అనుక్షణం పాటుపడుతుంది. అయితే ఈ క్రమంలో కొన్ని పొరపాట్లు జరుగుతాయి. ఇవి పునరావృతం కాకుండా చూసుకోవల్సి ఉంటుందని ఉ ద్బోధించారు. సైనికులు తమ విధినిర్వహణలో భాగంగా సరిహద్దుల రక్షణకు ప్రాధాన్యత ఇవ్వా ల్సిందే. ఇస్తున్నారు. అయితే వారు ప్రజల హృదయాలను కూడా చూరగొ నాల్సి ఉంటుందన్నారు. సైనికులు రక్షణ బాధ్యతలలో ఉన్నారు, దీనితో పాటు ఇతర బాధ్యతలను కూడా మీరు నిర్వర్తించాల్సి ఉందని తెలిపారు. తుపాకులు, ఆయుధాలు మోసే భుజస్కంధాలపై జనం ఆదరాభిమానా లను కూడా పొందే భారం ఉంది. దీనితో సైన్యం విద్యుక్త ధర్మం మరింత సఫలీకృతం అవుతుందని తెలిపారు. అయితే ఎంత బాధ్యతాయుతంగా వ్యవహరించినా ఒక్కోసారి తప్పిదాలు జరగడం సహజం. ఇవి సహజం గానే ప్రజలను బాధిస్తాయని, మనం చేయాల్సిందల్లా ఇక ముందు ఇటు వంటివి జరగకుండా చూడటం అని తెలిపారు. రాజౌరీ, జమ్మూ ప్రాంతా లలో రక్షణ మంత్రి ఒక్కరోజు పర్యటనకు వచ్చారు. పూంచ్‌లో ఉగ్రవాద దాడి నేపథ్యంలో శాంతిభద్రతల పరిస్థితిని సమీక్షించేందుకు రక్షణ మంత్రి వచ్చారు. ఈ నెల 22వ తేదీన పూంచ్ జిల్లాలనే ముగ్గురు పౌరులు సైన్యం ఇంటరాగేషన్ దశలో చనిపోయినట్లు వార్తలు వెలవడ్డాయి. అంతకు ముందు రోజు ఇక్కడనే ఓ సైనిక వాహనంపై దాడి ఘటనలో ఇద్దరు జవాన్లు బలి కావడం, దీనిపై విచారణకు పౌరులను విచారణకు తీసుకువెళ్లిన దశలో వారు చనిపోవడం ఉద్రిక్తతకు దారితీసింది. జరిగిన ఘటనపై ఉద్రిక్త నివారణ చర్యలను వెంటనే అధికార యంత్రాంగం ప్రారంభించింది. మృతుల కుటుంబాల్లో ఒక్కొక్కరికి ఉద్యోగాలు ఇస్తా మని , చట్టపరమైన చర్యల ద్వారా ఘటనకు బాధ్యులను గుర్తించి తగు న్యాయం కల్పిస్తామని ప్రకటించారు.

తెలంగాణకు రావాల్సిన హక్కుల కోసం ఎన్నడూ కేంద్రం దగ్గర రాజీ పడలేదు

- ప్రధానికి మాజీ సిఎం కెసిఆర్ వందల లేఖలు రాసినా పట్టించుకోలేదు : మాజీ ఎంపి వినోద్ కుమార్

మనతెలంగాణ/హైదరాబాద్: తెలంగాణ హక్కు ల విషయంలో కేంద్రం వద్ద కెసిఆర్ ప్రభుత్వం ఎన్నడూ రాజీ పడలేదని బిఆర్ఎస్ పార్టీ సీనియ ర్ నాయకులు, మాజీ ఎంపి బోయినపల్లి వినోద్‌కుమార్ పేర్కొన్నారు. కేంద్ర ప్రభుత్వం నుంచి రావాల్సిన నిధు లపై గత ప్రభుత్వం నిర్లక్షంగా వ్యవహరించిందని ఉప ముఖ్యమంత్రి భట్టి విక్రమార్క చేసిన వ్యాఖ్యలను ఆయ న ఖండించారు. సిఎం రేవంత్ రెడ్డి ప్రధాని మోదీని కలి సిన స్పందర్భంగా బుధవారం తెలంగాణ భవన్‌లో వినో ద్‌కుమార్ మీడియాతో మా ట్లాడారు. తెలంగాణ రాష్ట్రం వచ్చిన తరువాత ఆంధ్రప్రదేశ్ విభజన చట్టంలో వివ రించిన నిధుల విషయం లో చాలా సార్లు కెసిఆర్ ప్రధాని మోడీని కలిశారని అన్నారు. కెసిఆర్ ప్రధానిని కలిసిన ప్రతిసారి చూస్తామని చె ప్పారు తప్పా ఒక్క రూపాయి ఇవ్వలేదని విమర్శించారు. విభజన చట్టంలో ముఖ్యంగా రహదారులు విషయంలో ఎన్నోసార్లు విజ్ఞప్తి చేసినా ఒక్క హామీ కేంద్రం నెరవేర్చలేదని ఆగ్ర హం వ్యక్తం చేశారు. తా ము అధికారంలో ఉన్నప్పుడు రాసిన లేఖలే మరోసారి కాంగ్రెస్ పార్టీ ప్రధాని మోడీకి ఇచ్చిందన్నారు. తెలంగాణ రాష్ట్రానికి రావాల్సిన రహ దారులు విషయంలో తాను ఎన్నోసార్లు పార్లమెంట్‌లో మాట్లాడామని గుర్తుచేశారు. సిఎం రేవంత్‌రెడ్డి ప్రమా ణ స్వీకారం చేసిన తొలిసారి ప్రధాని మోదీ కలవడాన్ని స్వాగతిస్తున్నామని పేర్కొన్నారు. రాష్ట్ర సమస్యలపై ప్ర ధానికి వివరించి రాష్ట్రానికి రావాల్సిన నిధులపై వివరిం చడం సంతోషమని వినోద్‌కుమార్ వ్యాఖ్యానించారు.

ఎయిమ్స్ వచ్చిందే బిఆర్ఎస్ వల్ల

2014 వరకు కాంగ్రెస్‌పార్టీ అధికారంలో ఉన్నప్పుడు ఆంధ్రప్రదేశ్ రాష్ట్రానికి ఎయిమ్స్ ఇచ్చినప్పుడు ఒక్కరు మాట్లాడలేదని వినోద్‌కుమార్ వి మర్శించారు. బీబీనగ ర్‌లో ఎయిమ్స్ వచ్చింది అంటే దానికి కారణం బిఆర్ ఎస్ పార్టీనేని స్పష్టం చేశారు. సిఎం రేవంత్‌రెడ్డి మాత్రం నవోదయ విద్యాలయం కావాలని మోదీని అడగలేదని అన్నారు. సైనిక్ స్కూల్ తాము అధికారంలో ఉన్న ప్పుడు అడిగామని గుర్తుచేశారు. ఆ స్కూల్ కోసం వరం గల్‌లో భూ సేకరణ చేశామని,అయితే ఒక్క రూపాయి కేంద్రం ఇవ్వదు మొత్తం మీరే చూసుకోవాలని చెప్పా రని వివరించారు. అలాంటిప్పుడు సైని క్ స్కూల్ కోసం కొత్తగా అడగాల్సిన అవసరంలేదని పేర్కొన్నారు. బయ్యారం ఉక్కు తెలంగాణ హక్కు అని నినాదం ఇచ్చిందే బిఆర్ఎస్ పార్టీ అని చెప్పారు. భాజీపేటలో రైల్వే కోచ్ ఫ్యాక్టరీ కోసం కొట్లాట చెయ్యాల్సిన అవ సరం ఉందన్నారు. తెలంగాణ రాష్ట్రానికి రావాల్సిన హ క్కుల కోసం కాంగ్రెస్ పార్టీ కొట్లాట చెయ్యాల్సిన అవ సరం ఉందని తెలిపారు.

ఎండుకొబ్బరికి మద్దతు రూ.300 పెంపు

- కేంద్ర మంత్రి మండలి ఆమోదం

న్యూఢిల్లీ : కేంద్ర ప్రభుత్వం ఎండు కొబ్బరి కనీస మద్ద తు ధరను క్వింటాలుకు రూ 250 నుంచి రూ 300 మేర పెంచింది. దీనితో ఇప్పుడు 2024 పంటకాలానికి ఈ మద్దతు ధర రూ 11,160 నుంచి రూ 12000కు చేరుతుంది. కేంద్ర మంత్రి మండలి సమావేశం బుధ వారం ప్రధాని నరేంద్ర మోడీ అధ్యక్షతన జరిగింది. ఈ సందర్భంగా కేబినెట్ సంబంధిత ఆర్థిక వ్యవహారాల కమిటీ ఈ నిర్ణయానికి ఆమోదం తెలిపింది. ప్రపంచ వ్యాప్తంగా కొబ్బరి ధరలు తగ్గుముఖం పడుతున్నాయి. అయితే మోడీ ప్రభుత్వం ఇప్పుడు ఇక్కడ సాగు వ్యయంతో పోలిస్తే కనీసం 50 శాతం అత్యధిక స్థాయిలో మద్దతుధరను పెంచిందని కేబినెట్ తరువాత కేంద్ర సమాచార ప్రసారాల మంత్రి అనురాగ్ ఠాకూర్ విలేకరులకు తెలిపారు. బీహార్‌లో గంగానదిపై ఆరువ రుసల వంతెన నిర్మాణానికి కూడా సమ్మతి తెలిపారు. బీహార్‌లోని దీఘా –సోనేపూర్ ప్రాంతాల అనుసంధానా నికి ఈ విస్తృతస్థాయి వంతెన ఏర్పాటు అవుతుంది. ఈ బ్రిడ్జి 4.56 కిలోమీటర్ల పొడవు ఉంటుంది. దీనికి రూ 3వేల కోట్లకు పైగా వ్యయం అవుతుంది.

ఆంధ్రప్రదేశ్ రాష్ట్ర ఫైనాన్షియల్ కార్పొరేషన్
(Incorporated under the State Financial Corporations Act. LXIII of 1951)
మహబూబ్‌నగర్ బ్రాంచ్
విజయనందన టవర్స్, మారుతి షోరూమ్ ఎదురుగా, మెట్టుగడ్డ, మహబూబ్‌నగర్, 509002, ఫోన్: 9949358509

అమ్మకం గురించి తెలియజేస్తూ రుణగ్రహీతకు నోటీసు (30 రోజుల ప్రకటన)
(సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002లోని రూల్ 8(6))
రిజిస్టర్డ్ పోస్ట్ అక్నాలెడ్జ్‌మెంట్ డ్యూ ద్వారా

Ref No: AFC/Sarfaesi Act/Notice/62262801/2023-24 తేది: 19.12.2023

మెస్సర్స్ వైవైవై ఇండస్ట్రీస్ ప్రైవేట్ లిమిటెడ్,
ప్రతినిధిగా ఎం.డి. శ్రీ పి.రాఘవేంద్ర స్వామి, యూనిట్ చిరునామా: సర్వే నెం. 38/బి, 38/సి, నారాయణ్‌పూర్ గ్రామం, మనోపాడ్ మండలం, జోగులాంబ గద్వాల్ జిల్లా (పూర్వపు మహబూబ్‌నగర్ జిల్లా)- 509218.
ప్రస్తామ్నాయ చిరునామా: మెస్సర్స్ వైవైవై ఇండస్ట్రీస్ ప్రైవేట్ లిమిటెడ్,.
ప్రతినిధిగా ఎం.డి. శ్రీ పి.రాఘవేంద్ర స్వామి, నమోదిత కార్యాలయం: నెం. 3-12-93/138/102, "శ్రీ రామ్‌దాస్ నివాస్", రోడ్ నెం.2, రాక్ టౌన్-1, ఇంద్రప్రస్త కాలనీ, తుమ్మలొలి, ఎల్.బి.నగర్, సరూర్‌నగర్ (మం), రంగారెడ్డి జిల్లా- 500074.
శ్రీ పి.రాఘవేంద్ర స్వామి
తండ్రి పి.వెంకటేశ్వర్లు, నివాసం: నెం. 3-12-93/138/102, "శ్రీ రామదాస్ నివాస్", తుమ్మలొలి, రోడ్ నెం.2, ఎల్.బి.నగర్, సరూర్‌నగర్ (మం), రంగారెడ్డి జిల్లా- 500074.
దిగువ వారికి, శ్రీ పూజారి వెంకటేశ్వర్లు, తండ్రి పి.వెంకయ్య, నివాసం: డి.నెం. 6-33, ఉద్యోగ్‌నగర్ కాలనీ, బదంగ్‌పేట్, సరూర్‌నగర్, హైదరాబాద్, రంగారెడ్డి జిల్లా- 500035.
దిగువ వారికి, శ్రీమతి పూజారి తులసి భర్త పి.రాఘవేంద్ర స్వామి, నివాసం: నెం. 3-12-93/138/102, "శ్రీ రామదాస్ నివాస్", తుమ్మలొలి, రోడ్ నెం.2, ఎల్.బి.నగర్, సరూర్‌నగర్ (మం), రంగారెడ్డి జిల్లా- 500074.
డియర్ సర్(లు),
విషయం: జోగులాంబ గద్వాల్ జిల్లా (పూర్వపు మహబూబ్‌నగర్ జిల్లా), మనోపాడ్ మండలం, నారాయణ్‌పూర్ గ్రామం, సర్వే నెం. 38/బి, 38/సి పద్ద ఉన్న మెస్సర్స్ వైవైవై ఇండస్ట్రీస్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణ ఖాతాలోని రుణబకాయి మొత్తమును చెల్లించమని సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్, 2002లోని రూల్ 8(6) క్రింద ఆఖరి నోటీస్.
రిఫర్: 1) రుణఖాతా నెం. 62262801,
2) డిమాండ్ నోటీసు నెం. 3377 నుండి 3381 తేది: 08.11.2018 మరియు డిమాండ్ నోటీసు నెం. 1867 నుండి 1871 తేది: 28.08.2019
3) స్వాధీనత ప్రకటన నెం. 1837 నుండి 1841, తేది: 17.08.2019 మరియు స్వాధీనత ప్రకటన నెం. 2595 నుండి 2599, తేది: 17.12.2019. ***మెస్సర్స్ వైవైవై ఇండస్ట్రీస్ ప్రైవేట్ లిమిటెడ్, సర్వే నెం. 38/బి, 38/సి, నారాయణ్‌పూర్ గ్రామం, మనోపాడ్ మండలం, జోగులాంబ గద్వాల్ జిల్లా (ఇంతకుముందు మహబూబ్‌నగర్ జిల్లా) వారి రుణ ఖాతాలోని బకాయిలను చెల్లించనందున రుణ ఖాతా ఎన్పిఎగా ప్రకటించడమైనది. SARFAESI యాక్ట్, 2002 యొక్క నిబంధనల క్రింద APSFC కొరకు అధీకృత అధికారి అయిన దిగువ సంతకందారు 60 రోజులలోగా పూర్తి బకాయి మొత్తమును తిరిగి చెల్లించమని మిమ్మల్ని కోరుతూ పైన చూపించిన రిఫరెన్స్ (2) క్రింద SARFAESI యాక్ట్ 2002లోని సెక్షన్ 13(2) క్రింద నోటీసు జారీ చేసినారు. పైన చూపించిన రిఫరెన్స్ (2) క్రింద నోటీసులను జారీ చేసినప్పటికీ రుణ నిమిత్తం రావల్సిన బకాయి మొత్తమును చెల్లించలేదు అందువలన దిగువ సంతకందారు సెక్యూర్డ్ ఆస్తులను స్వాధీనం చేసుకొని, పైన చూపించిన రిఫరెన్స్ (3) క్రింద SARFAESI యాక్ట్ 2002లోని సెక్షన్ 13(4) క్రింద నోటీసు జారీ చేసినారు. అందువలన ఈ నోటీసు తేది నుండి 30 రోజుల తరువాత టెండర్లు కోరదం ద్వారా/ బహిరంగ వేలం ద్వారా/ ఇ-వేలం ద్వారా దిగువ తెలిపిన కొల్లేటరల్ సెక్యూరిటీ ఆస్తులు (ఐటం నెం.1) కొరకు **రూ.4,61,15,200/-** (రూపాయలు నాలుగు కోట్ల అరవై ఒక్క లక్షల పదిహేను వేల రెండు వందలు మాత్రమే) మరియు (ఐటం నెం.2 & 3) కొరకు **రూ.87,68,000/-** (రూపాయలు ఎనభై ఏడు లక్షల అరవై ఎనిమిది వేలు మాత్రమే)గా రిజర్వు ధర వంతున దిగువ తెలిపిన ఆస్తి విక్రయించుటకు నిర్ణయించడమైనది. వేలం తేది & సమయం మరియు వేలం వివరాలు అమ్మకం ప్రకటన ద్వారా ప్రచురించబడును. మరియు అవి విడివిడిగా జారీ చేయబడును మరియు ఆస్తి అత్యధిక ధర అఫర్ చేసిన వ్యక్తికి విక్రయించబడును. సెక్యూర్డ్ ఆస్తుల అమ్మకం కొరకు బహిరంగ వేలం ద్వారా లేదా కొటేషన్లు లేదా టెండరు కోరడం ద్వారా అమ్మకం కొరకు ప్రకటన ప్రచురణ తేదీలోగా చెల్లింపు తేది వరకు కాల్కొరేషనే చెల్లించిన వ్యయాలు మరియు ఖర్చులతో పాటు తదుపరి వడ్డీతో పైన చూపించిన రిఫరెన్స్ (2) క్రింద **తేది: 28.08.2019 మరియు 08.11.2018** గల డిమాండ్ నోటీసులో పేర్కొనబడిన బకాయి మొత్తాన్ని మీరు చెల్లించనట్లయితే షెడ్యూల్‌లో తెలిపిన ఆస్తి అమ్మకం కొరకు ఎటువంటి తదుపరి చర్య తీసుకోబడదని గమనించగలరు.

ఆస్తి షెడ్యూల్
ప్రైమరీ సెక్యూరిటీ ఆస్తి: ఐటం నెం.1:- మెస్సర్స్ వైవైవై ఇండస్ట్రీస్ ప్రైవేట్ లిమిటెడ్‌కు చెందిన ఆస్తి, మహబూబ్‌నగర్ జిల్లా, మనోపాడ్ మండలం, నారాయణపురం గ్రామ పంచాయతీ వద్ద ఉన్న సర్వే నెం. 38/బిలోని ఎ.1-00 గుం.లు & సర్వే నెం.38/3లోని ఎ.1-00 గుం.లు మొత్తం ఎ.2-00 గుం.ల విస్తీర్ణము గల భూమి. **సరిహద్దులు: ఉత్తరం:** శ్రీ రాఘవేంద్ర స్వామి మట్ ట్రస్ట్ మరియు జాతీయ రహదారి 44కి అనుసంధానం చేయబడిన 100 అడుగుల రోడ్డు, **దక్షిణం:** అనంత రెడ్డి యొక్క భూమి, **తూర్పు:** మంగలి నాగేశం యొక్క భూమి, **పడమర:** వైవైవై ఇండస్ట్రీస్ ప్రైవేట్ లిమిటెడ్ మరియు దానిపై నిర్మించబడిన/ నిర్మించబడుతున్న భవనములు వగైరా.
శ్రీ పి.రాఘవేంద్ర స్వామికి చెందిన ఆస్తి, మహబూబ్‌నగర్ జిల్లా, మనోపాడ్ (మం), నారాయణపురం (గ్రా) వద్ద ఉన్న సర్వే నెం. 96/బి2/1లోని ఎ.0-37 గుం.లు, సర్వే నెం.97/బి1/1లోని ఎ.1-21 గుం.లు & సర్వే నెం.97/బి2లోని ఎ.3-00 గుం.లు మొత్తం ఎ.5-18 గుం.ల విస్తీర్ణము గల భూమి. **సరిహద్దులు: ఉత్తరం:** శ్రీ పి.రాఘవేంద్ర స్వామి యొక్క భూమి, **దక్షిణం:** జాతీయ రహదారి నెం.7 (పాతది) 44 (కొత్తది), **తూర్పు:** శ్రీ ఎ.క్రిష్ణయ్య, శ్రీ పి.ప్రతాప్ రెడ్డి మరియు శ్రీ పి.సూర్య వర్ధన్ రెడ్డి యొక్క భూమి, **పడమర:** రంగారెడ్డి యొక్క భూమి.
బి) మహబూబ్‌నగర్ జిల్లా, మనోపాడ్ (మం), నారాయణపురం (గ్రా) వద్ద ఉన్న సర్వే నెం. 97/ఎలోని ఎ.2-12 గుం.ల విస్తీర్ణము గల భూమి. సరిహద్దులు: ఉత్తరం: శ్రీ పి.రాఘవేంద్ర స్వామి యొక్క భూమి, దక్షిణం: శ్రీ పి.రాఘవేంద్ర స్వామి యొక్క భూమి, తూర్పు: శ్రీ ఎ.క్రిష్ణయ్య శ్రీ పి.ప్రతాప్ రెడ్డి మరియు శ్రీ పి.సూర్య వర్ధన్ రెడ్డి యొక్క భూమి, పడమర: రంగారెడ్డి యొక్క భూమి.
సి) మహబూబ్‌నగర్ జిల్లా, మనోపాడ్ (మం), నారాయణపురం (గ్రా) వద్ద ఉన్న సర్వే నెం. 97/సిలోని ఎ.2-11 గుం.ల విస్తీర్ణము గల భూమి. సరిహద్దులు: ఉత్తరం: శ్రీమతి ఆర్.సుజాతమ్మ యొక్క భూమి, దక్షిణం: శ్రీ పి.రాఘవేంద్ర స్వామి యొక్క భూమి, తూర్పు: శ్రీ క్రిష్ణయ్య శెట్టి యొక్క భూమి, పడమర: రంగారెడ్డి యొక్క భూమి.
ఐటం నెం.2: శ్రీ పి.రాఘవేంద్ర స్వామికి చెందిన ఆస్తి, ఎల్.బి.నగర్ పరిధిలోని జిహెచ్ఎంసి క్రింద రంగారెడ్డి జిల్లా, సరూర్‌నగర్ (మం), తుమ్మలొలి (గ్రా), రాక్ టౌన్‌కు ఆనుకొని ఉన్న ఇంద్రప్రస్త కాలనీ వద్ద ఉన్న సర్వే నెం.లు 14, 15 & 16లలోని ఫ్లాట్ నెం.138లో 266 చ.గ.లలో 40 చ.గ.ల విస్తీర్ణము గల భూమి అవిభాజ్య వాటాతో పాటు 80 చ.అ.ల కార్ పార్కింగ్ మరియు కామన్ ఏరియాతో కలుపుకొని 1100 చ.అ.ల ఫ్లింత్ ఏరియా కలిగిన "శ్రీ రామదాస్ నివాస్"గా పిలువబడే సాయి కాంప్లెక్స్‌లోని మొదటి అంతస్తులో ఇం.నెం. 3-12-93/138/202, పార్టన్ నెం.102 గల ఆవరణ యావదాస్తి. **సరిహద్దులు: మొత్తం భూమి కొరకు సరిహద్దులు: ఉత్తరం:** ఫ్లాట్ నెం.148, **దక్షిణం:** 30' వెడల్పు రోడ్డు, **తూర్పు:** ఫ్లాట్ నెం.139, **పడమర:** ఫ్లాట్ నెం.137. **ఫ్లాట్ కొరకు సరిహద్దులు: ఉత్తరం:** ఖాళీ ప్రదేశం, **దక్షిణం:** కారిడార్, స్టైయిరికేస్ మరియు లిఫ్ట్, **తూర్పు:** కారిడార్, **పడమర:** ఖాళీ ప్రదేశం.
ఐటం నెం.3: శ్రీమతి పి.తులసికి చెందిన ఆస్తి, రంగారెడ్డి జిల్లా, సరూర్‌నగర్ (మం), తుమ్మలొలి (గ్రా), రాక్ టౌన్‌కు ఆనుకొని ఉన్న ఇంద్రప్రస్త కాలనీ వద్ద ఉన్న సర్వే నెం.లు 14, 15 & 16లలోని ఫ్లాట్ నెం.138లో 266 చ.గ.లలో 40 చ.గ.ల విస్తీర్ణము గల భూమి అవిభాజ్య వాటాతో పాటు 80 చ.అ.ల కార్ పార్కింగ్ మరియు కామన్ ఏరియాతో కలుపుకొని 1100 చ.అ.ల ఫ్లింత్ ఏరియాతో "శ్రీ రామదాస్ నివాస్"గా పిలువబడే సాయి కాంప్లెక్స్‌లోని రెండవ అంతస్తులో ఇం.నెం. 3-12-93/138/202, ఫ్లాట్ నెం.202 గల ఆవరణ యావదాస్తి. **సరిహద్దులు: మొత్తం భూమి కొరకు సరిహద్దులు: ఉత్తరం:** ఫ్లాట్ నెం.148, **దక్షిణం:** 30' వెడల్పు రోడ్డు, **తూర్పు:** ఫ్లాట్ నెం.139, **పడమర:** ఫ్లాట్ నెం.137. **ఫ్లాట్ కొరకు సరిహద్దులు: ఉత్తరం:** ఖాళీ ప్రదేశం, **దక్షిణం:** కారిడార్ మరియు స్టైయిరికేస్, **తూర్పు:** కారిడార్, **పడమర:** ఖాళీ ప్రదేశం.

సం/- సీనియర్ బ్రాంచ్ మేనేజర్
ఎ.పి. స్టేట్ ఫైనాన్షియల్ కార్పొరేషన్
విజయనందన టవర్స్, పోస్ట్ ఆఫీస్ ఎదురుగా, మెట్టుగడ్డ, మహబూబ్‌నగర్-509 002, సెల్: 9949358509

బహిరంగ ప్రకటన
(ఇన్‌సాల్వెన్సీ మరియు బ్యాంక్రప్టసీ కోడ్, 2016లోని సెక్షన్ 102 క్రింద)
శ్రీమతి ఆలూరు విజయలక్ష్మి యొక్క ఋణదాతలకు గమనిక

ఈ నోటీసు ద్వారా తెలియజేయునది ఏమనగా **నేషనల్ కంపెనీ లా ట్రిబ్యునల్, హైదరాబాద్** వారు ఇన్‌సాల్వెన్సీ మరియు బ్యాంక్రప్టసీ కోడ్ యొక్క సెక్షన్ 95 క్రింద దివాలా తీర్మాణ ప్రక్రియ విషయంలో M/s.**ధర్తి డ్రెడ్జింగ్ & ఇన్‌ఫ్రాస్ట్రక్చర్ లిమిటెడ్** యొక్క వ్యక్తిగత హామీ అమలు చేయుటకొరకు **స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా** వారిచే దాఖలు చేయబడిన ఐబిసి లోని సెక్షన్ 95 క్రింద ఉత్తర్వు **CP (IB) No. 209/95/HDB/2022** ప్రకారం **హైదరాబాద్‌లో నివాసం** ఉంటున్న **శ్రీమతి ఆలూరు విజయలక్ష్మి** పై దివాలా తీర్మాణ ప్రక్రియ ప్రారంభించుటకు **21.12.2023** తేదీన ఉత్తర్వు జారీచేయడమైనది. **శ్రీమతి ఆలూరు విజయలక్ష్మి** యొక్క క్రెడిటార్లను **18.01.2024**న లేదా ఆలోగా తగిన ఋజువుతో వారి క్లెయిమ్‌లను దాఖలు చేయవలసిందిగా తీర్మాణ నిపుణులు కోరుచున్నారు. **చిరునామా: ఫ్లాట్ నెం.104, కాపూరి సుప్రీమ్ ఎన్‌క్లేవ్, కాపూరి హిల్స్, మాధాపూర్ హైదరాబాద్-500033, తెలంగాణ.** క్రెడిటార్‌లు స్వయంగా లేదా రిజిస్టర్డ్ పోస్ట్ లేదా స్పీడ్ పోస్ట్ లేదా కొరియర్ ద్వారా లేదా ఎలక్ట్రానిక్ విధానముల ద్వారా వారి క్లెయిమ్‌లను దాఖలు చేయవచ్చును.

క్ర.సం.	వ్యక్తిగత హామీదారు శ్రీమతి ఆలూరు విజయలక్ష్మి యొక్క వివరములు	
1.	వ్యక్తిగత హామీదారు పేరు	**శ్రీమతి ఆలూరు విజయలక్ష్మి**
2.	వ్యక్తిగత హామీదారు యొక్క చిరునామా	ఫ్లాట్ నెం.148, రవి కాలనీ, ఆర్‌టిసి కాలనీ ఎదురు, తిరుమలగిరి, సికింద్రాబాద్-500015.
3.	దివాలా తీర్మాణ ప్రక్రియ ప్రారంభ తేది	21-12-2023
4.	దివాలా తీర్మాణ ప్రక్రియ ముగింపుకు అంచనా తేది	18-06-2024
5.	క్లెయిమ్‌ల దాఖలు కొరకు ఆఖరు తేది	18-01-2024
	తీర్మాణ నిపుణుల వివరములు:	
6.	తీర్మాణ నిపుణులుగా వ్యవహరిస్తున్న నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	**పేరు: దొమ్మేటి సూర్యరామకృష్ణ సాయిబాబా** Reg. No: IBBI/IPA-003/IP-N000165/2018-2019/12106
7.	బోర్డు వద్ద నమోదైన తీర్మాణ నిపుణుని యొక్క చిరునామా మరియు ఇ-మెయిల్	ఫ్లాట్ నెం.ఎ-105, మహీంద్రా అర్కిత, హఫీజ్‌పేట రోడ్డు, హైటెక్ సిటీ MMTS రైల్వే స్టేషన్ సమీపాన, KPHB కాలనీ, హైదరాబాద్, తెలంగాణ-500085. E-Mail: dsrk39@yahoo.com
8.	తీర్మాణ నిపుణులతో ఉత్తర ప్రత్యుత్తరాలు జరుపుటకు ఉపయోగించే చిరునామా మరియు ఇ-మెయిల్	**ఫ్లాట్ నెం.104, కాపూరి సుప్రీమ్ ఎన్‌క్లేవ్, కాపూరి హిల్స్, మాధాపూర్ హైదరాబాద్-500033. తెలంగాణ.** E-Mail: pg.dhartidredging@gmail.com

గమనిక: ఋజువుతో తప్పుడు లేదా తప్పుడోన పట్టించే క్లెయిమ్‌ల దాఖలుపై, ఇన్సాల్వెన్సీ మరియు బ్యాంక్రప్టసీ కోడ్, 2016 లేదా ఏదేని వర్తించు ఇతర చట్టంలోని నిబంధనలను అనుసరించి జరిమానా విధించబడును.

తేది : 28-12-2023 దొమ్మేటి సూర్యరామకృష్ణ సాయిబాబా
ప్రదేశం : హైదరాబాద్ తీర్మాణ నిపుణులు

బ్యాంక్ ఆఫ్ బరోడా
Bank of Baroda
సికింద్రాబాద్ బ్రాంచ్: ఇం.నెం. 1-2-64/1, గ్రౌండ్ ఫ్లోర్, నాదన్‌వనం ఛాంబర్స్, సిటిసి పార్క్ లేన్ ఎదురుగా, హైదరాబాద్, తెలంగాణ- 500003

డిమాండ్ నోటీసు
(SARFAESI యాక్ట్ 2002లోని సెక్షన్ 13 సబ్-సెక్షన్ (2) క్రింద)

మీ అభ్యర్థన మేరకు క్రింద తెలిపిన రుణగ్రహీతలు/హామీదారులకు బ్యాంకు పేరున సెక్యూరిటీ ఇంటరెస్ట్‌గా ఆర్థిక సహాయ రూపములో వివిధ ఆస్తులను తనఖా పెట్టి సమయానుసారంగా బ్యాంకు నుండి రుణ సదుపాయములను పొందినారు. ఇందుకు సంబంధించి మీచే తనఖా/కుదవ పెట్టబడిన సెక్యూరిటీ ఇంటరెస్ట్‌గా బైటిల్ డీడ్స్/ఫర్నీచర్, స్టాకులు, పరికరములు మొ॥గు॥ వాటిని బ్యాంకు పేరున తనఖా పెట్టబడినందున వివరములు ఈ క్రింది విధముగా ఉన్నవి. ఇందుకు సంబంధించి బ్యాంకుకు చెందిన బకాయిలు తిరిగి చెల్లించుటలో విఫలమైనందున మీ ఖాతాను రిజర్వు బ్యాంక్ ఆఫ్ ఇండియా వారి సూచనలను అనుసరించి **నిరర్థక ఆస్తులుగా** వర్గీకరించడమైనది. బ్యాంకు బకాయి చెల్లించమని కోరుతూ రిజిస్టర్డ్ పోస్టు ద్వారా మీకు మరియు హామీదారులకు పంపిన డిమాండ్ నోటీసులు బట్వాడా కాకుండానే పోస్టల్ శాఖ ద్వారా మాకు తిరిగి వచ్చినవి. కావున పత్రికాముఖముగా ఈ నోటీసు జారీ చేయడమైనది.

రుణగ్రహీత యొక్క పేరు: 1) మెస్సర్స్ లికిత్ ప్రాజెక్ట్స్ ప్రైవేట్ లిమిటెడ్, 8-2-684/111/15, భవాని నగర్, వోల్వో షోరూమ్ లేన్ ప్రక్కన, రోడ్ నెం.12, బంజారాహిల్స్, హైదరాబాద్- 500034, **2) శ్రీ కృష్ణా రెడ్డి జి (రుణగ్రహీత & హామీదారు),** 4బి, పియర్ల్ గ్రామం, విల్లాస్, అంగార ఫుడ్ కోర్ట్ లేన్ ఎదురుగా, మజీద్ బండా, హైదరాబాద్. **3) జి.దినేష్ రెడ్డి 4బి, (రుణగ్రహీత & హామీదారు),** పియర్ల్ గ్రామం విల్లాస్, అంగార ఫుడ్ కోర్ట్ లేన్ ఎదురుగా, మజీద్ బండ, హైదరాబాద్. **హామీదారులు: 1) శ్రీ హరీష్ రెడ్డి జి,** 4బి, పియర్ల్ గ్రామం విల్లాస్, అంగార ఫుడ్ కోర్ట్ లేన్ ఎదురుగా, మజీద్ బండ, హైదరాబాద్. **2) శ్రీమతి జి.సుశీల,** 4బి, పియర్ల్ గ్రామం విల్లాస్, అంగార ఫుడ్ కోర్ట్ లేన్ ఎదురుగా, మజీద్ బండ, హైదరాబాద్. **3) శ్రీ పరమేష్ రెడ్డి జి,** 4బి, పియర్ల్ గ్రామం విల్లాస్, అంగార ఫుడ్ కోర్ట్ లేన్ ఎదురుగా, మజీద్ బండ, హైదరాబాద్. **డిమాండ్ నోటీస్ తేది: 20.12.2023**
బకాయి మొత్తం కలుపుకొని: రూ. 4,03,36,326.32 + దానిపై 26.07.2023 నుంచి భవిష్య వడ్డీ మరియు ఇతర చార్జీలు.

ఆస్తి షెడ్యూల్: 1) గుంటూరు జిల్లా, గుంటూరు సబ్ జిల్లా, ప్రస్తుతం కొరిటిపాడు సబ్ జిల్లా, గొరంట్ల గ్రామ పంచాయతీ ప్రస్తుతం గొరంట్ల గ్రామంలోని మున్సిపల్ కార్పొరేషన్ ఏరియా, డి.నెం. 11/ఎఫ్, ఎ.0-69 సెంట్ల విస్తీర్ణము. **సరిహద్దులు: ఉత్తరం:** శ్రీ గొలమరి పరమేశ్వర్ రెడ్డి, శ్రీ గొలమరి వెంకట్ రెడ్డి యొక్క భూమి, **దక్షిణం:** చాలువాడి సాంబ శివ రావు మరియ